NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.162/(MAH)/2016 IA No. 15/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES: M/s. Sigrun Realties Ltd.

V/s.
M/s. First Virasat Realcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 637A of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

1) Adv. Sameals Shortwar april Maintenant April Maintenant Shorts Shorts Shorts Shorts Shorts Shorts Shorts Respondent No.1

<u>ORDER</u>

IA No. 15/16 TCP No.162/637A/CLB/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- 2. Admittedly, a schedule was given by this Bench vide an Order dated 20.12.2016, however, it was not followed by either side.
- 3. It is stated that a reply from the side of the Respondent has been served to the Petitioner on 06.02.2017. Therefore, the Petitioner is seeking time to file a rejoinder.

- 4. In respect of I.A. No. 15/2016, reply has been filed by the Petitioner of the main Petition to the respondent and the Respondent (Applicant) of the Application are seeking time to file rejoinder. Time is granted.
- Both the sides are directed to file their respective rejoinders within two weeks time. Thereafter the matter is enlisted for hearing on 17.03.2017 by consent of both the sides.
- Directions given by Hon'ble High Court vide Order dated 23.11.2016 shall remain in force till the next date of hearing.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

8th February, 2017.